NOTICE

Applications on the prescribed form are invited from the practicing advocates of this Court for appointment as Oath Commissioner for the year **2013**. *The last date for* submission of duly filled in application forms would be **25.09.2012**. The format of application can be obtained on the Website www.allahabadhighcourt.in or from Bar Association/Advocate Association Allahabad/ Oudh Bar Association/ Oudh Advocates Association Lucknow. The following norms have been fixed by Hon'ble the Chief Justice for appointment of Non Official Oath Commissioner for the year 2013:

- 1. All the Advocates having minimum one year practice and maximum ten years practice i. e. who have been enrolled in the Bar Council of U.P. after 31.12.2002 but before 01.01.2012 shall be included in the list subject to the condition laid down in clause no. 2.
- 2. Advocates who have been Oath Commissioners for three times shall not be included in the list.
- 3. Advocates who are more than 65 years of age shall be included in the list (Only on the production of age Certificate).
- 4. Names of the Advocate that were unlisted in the past for any reason should not be included.
- 5. Advocates, certified by chief Medical Officer to be physically disable to the extent of 40% or more shall be included in the list.
- 6. The advocates against whom F.I.R./Complaint has been lodged in the Bar Council of U. P. shall not be appointed as Oath Commissioner.
- 7. Advocates who have started practicing after retirement and receiving pension or received post retiral benefits, shall not be included in the list.

Irrespective of the preferences indicated above, Hon'ble the Chief Justice may appoint any person, even if he is not an applicant for appointment as Oath Commissioner, whom his Lordship considers fit.

The application form duly filled in and forwarded by the President/ Secretary of the Association concerned to which the applicant is the member must be submitted to the

Deputy Registrar (Admin.), IIIrd floor, New Building (Mediation Building) at Allahabad

and in the office of Registrar, High Court Lucknow Bench, Lucknow, <u>on or before</u> <u>25.09.2012 between 2.00 to 4.00 p.m.</u> Applications received thereafter shall not be entertained. The applicants shall enclose a declaration in the prescribed format and photo copy of Advocate Registration Certificate issued by the Bar Council of U.P.

Membership of the applicant must be verified by the President/Secretary of the Association concerned. No application shall be considered without requisite enclosures and signature of the applicant. Those applications which do not come within the eligibility zone shall not be considered at all.

Note: The applicant advocates fulfilling the above criteria shall only apply for Oath Commissioner.

By order of the Court,

Dated:

Sd/-Registrar General

No. 13593 /VIID-26Admin. (E-1) Section: Allahabad Dated: 06/09/2012.

Copy forwarded for information and necessary action to:-

- (1) The Registrar, High Court, Lucknow Bench, Lucknow with the request to kindly circulate the notice amongst the advocates practicing in the Lucknow Bench of the Court.
- (2) The Secretary, High Court Bar Association, Allahabad.
- (3) The Secretary, Advocates Association, High Court, Allahabad.
- (4) Notice Board for display.

Sd/-Joint Registrar (Admin.)

(for the Year 2013)

1.	Full Name of applicant: Sri/Sm (In Block Capital Letters)	t./Km	
			Affix a Self attested Ticket Size coloured Photograph
2.	Full Name of Father/Husband: (In case of lady advocate father's and husband's names must be mentioned)	Sri	
3.	Date of Birth:		
4.	Marital Status:	Married/ Unmarried (Tick the relevant	:)
5.	Whether Physically Handicapped/Senior Ci (Enclose photocopy of Certificate)	tizen:	
6.	Local Address:		
7.	Permanent Address:		
8.	Mobile/Telephone or Contact Number:		
9.	Enrollment Number & Date of Enrollment in Bar Council of U. P. (Enclose photocopy of Certificate):		
10	O. Chamber no./Place of sitting in High Court, Allahabad/ Lucknow:		
11	. Date of Enrollment in the Bar Association /Adv.Asso./ Oudh Bar Association/Oudh Advocate Association: (Encl. Photocopy of Identity Card)		
12	2. Past experience as Oath Commissioners:		
	(Mention the Year/Years)		
	. Whether has started practicing after retiremed receiving pension or received post retiral be		
	Enclosures:	Signature of the	ne Applicant
		President/Secretary, High Court E	
	dvocate's Association Allahabad / Oudh Bar A e applicant is a bona fide member of the abov		Lucknow verify that

Before HIGH COURT OF JUDICATURE AT ALLAHABAD.

DECLARATION FOR APPOINTMENT AS AN OATH COMMISSIONER

	tion of.		
I,	, the above named do hereby solemnly affirm	and state as under:	
am a a	That I, am one of the applicants for appoint dudicature at Allahabad and is applying the Association Allahabad / Oudh Bar Association member and a practicing Advocate in the Hill That I declare that the information furnished Dath Commissioner are true and correct and therein.	ough the High Court Bar Asso / Oudh Advocates Association I gh Court at Allahabad / Lucknow. d in the application for appointment	ciation/ Advocates Lucknow, to which I ent of Non-Official
Allahaba	3. That I also declare that I have read the provi	Chapter IV of Rules of Court, 1	
4	l. That I declare that no F.I.R./Complaint is	=	
	5. That I further declare that in case I am appe	ointed as an Oath Commissioner	I will adhere to the f
a tl	ollowing conditions strictly:- I. I shall maintain Oath Commissioner's regist the rule-3 of the Chapter-IV of the Rules of the fustice dated 10.02.2009 and will do the work.	e Court as amended by the order	of Hon'ble the Chief
with the bound of	he aforementioned rule. I shall immediately submit the Oath Comr he same is filled up or at the end of the ter	nissioners register to the Section m of Oath Commissioners.	Officer, Cash after
C	e. I shall charge only that fee for swearing Court and will never give my coupons to any coupons to any coupons to any coupons.	ther oath commissioner or	any body else
any o d	other punishment as the Hon'ble Court may deal. I shall maintain proper accounts of the affit will furnish the figures by the 7th day of the egisters accounts/ checked by the Section Of a I shall be liable to be removed from the li	deem fit. davits sworn before me and the succeeding month to the cashier ficer, Cash Section of the Court. st of Oath Commissioner and to	amount realized and r, and will get my
	I, above named do hereby swear and version are true to my personal knowledge. Noted herein.	1 0	-
	So Help Me God. Dated:		

Place:

Signature of Deponent/Applicant